

0 ITEM NO.52

COURT NO.3

SECTION IIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).630/2016

(Arising out of impugned final judgment and order dated 23/10/2015
in CRLWP No.2253/2014 passed by the High Court of Bombay)

SHOBHIT RAJAN

Petitioner(s)

VERSUS

NAZIR MUSSA AND ORS

Respondent(s)

(With appln.(s) for exemption from filing c/c of the impugned
judgment and permission to file additional documents and interim
relief and office report)

Date : 05/02/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s)

Mr. E. C. Agrawala, Adv.

For Respondent(s)

Mr. P. N. Puri, Adv.

Upon hearing the counsel the Court made the following
O R D E R

Not taken up.

(SATISH KUMAR YADAV)
AR-CUM-PS

(RENUKA SADANA)
COURT MASTER

Signature Not Verified

Digitally signed by
Renuka Sadana
Date: 2016.02.05
16:32:36 IST
Reason:

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